

**GOVERNMENT OF INDIA
MINES AND MINERALS
LOK SABHA**

UNSTARRED QUESTION NO:1508
ANSWERED ON:03.03.2000
COAL EXTRACTED IN MADHYA PRADESH
CHARAN DAS MAHANT

Will the Minister of MINES AND MINERALS be pleased to state:

- (a) the quantum of coal extracted from the coal mines in Madhya Pradesh from the years 1995 to 2000, till date, year- wise ;
- (b) the details of royalty paid to the State during the above period, year-wise;
- (c) whether customs and excise duty to the tune of crores of rupees is being evaded from coal mines of Madhya Pradesh by the business houses;
- (d) if so, the number of such cases registered during the last five years; and
- (e) the action taken so far by the government to check such cases?

Answer

MINISTER OF STATE FOR MINES & MINERALS

(SMT. RITA VERMA)

(a) The details of coal produced in the mines of Madhya Pradesh by Coal India Limited during the period 1994-95 till date year-wise are given below:

(figures in milliontonnes)

YEAR	TOTAL COAL EXTRACTED
FROM COAL MINES IN	IN
M.P.	
1994-95	74.86
1995-96	79.76
1996-97	83.28
1997-98	84.41
1998-99	84.89
1999-2000	69.48

(upto Jan'2000)

(Provisional)

(b) The royalty paid to the State Government during the above period, year-wise is given below:

(rupees in crores)

YEAR	ROYALTY PAID
1994-95	438.91
1995-96	666.77
1996-97	684.14
1997-98	663.63
1998-99	671.58
1999-2000	557.38

(upto Jan'2000)

(c) No customs duty is levied on indigenous coal. Coal India Limited has however informed that the excise duty levied under the provisions of Section 9 of Coal Mines

(Conservation and Development) Act, 1974 has been collected by the coal companies and deposited with the coal controller on all coal raised and despatched and on all coke manufactured and despatched from the collieries. Thus there is no question of Coal India Limited and its subsidiaries evading payment of excise duty and customs to the state of Madhya Pradesh.

(d)&(e) Do not arise in view of reply to question (c) above.